CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.3098/2001

Tuesday, this the 13th day of November, 2001 Hon'ble Shri S.A.T. Rizvi, Member (A)

Mrs. Jyotsna Sharma W/O Mr. Sudhir Sharma C/O Mrs. Sarika Mahendro M-44, Pratap Nagar Delhi-7.

..Applicant

(By Advocate: Ms. Shilpa Chauhan)

Versus

- 1. Director
 Indian Agricultural Research Institute
 Pusa Road
 New Delhi-12.
- 2. Project Director
 National Research Centre on Plant Biotechnology
 Indian Agricultural Research Institute
 New Delhi-12.

.. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

- The applicant was appointed in the temporary Post Doctoral Fellow on remuneration @ Rs. position of 10500/- PM (fixed/consolidated) under the Scheme/Project Post Doctoral Programme in Agricultural entitled period of one year in the first Biotechnology for а 2 tows the fire the being subject to fulfilment of certain conditions.
- 3. The aforesaid offer was made by the respondents by their Office Memorandum dated 24.5.1999 (Annexe A-1). The applicant joined the aforesaid position on 31.5.1999 as reflected in the office order dated 7.7.1999 (Annexure A-2). She proceeded on maternity leave from 27.12.1999 to 9.5.2000 which she sought to be extended upto 28.5.2000. On her return from maternity leave on

28.5.2000, she was not allowed to join. The applicant did not receive any order sanctioning the aforesaid maternity leave or its extension. A representation dated 8.8.2000 (Annexure A-4) filed by her yielded a reply dated 29.8.2000 (Annexure A-5) informing her that her request in the matter was still under consideration of the competent authority and a decision as and when taken intimated to the applicant. In the absence of will be any action, as promised by the respondent-authority, the applicant served a legal notice dated 19.2.2001 (Annexsure A-6) which succeeded in eliciting a reply dated 16.3.2001 (Annexure A-7) stating that the matter a settlement . of her claim for salary from concerning 1.3.2000 onward will be considered subject to the information/documents certain supplying applicant The learned counsel letter. mentioned in the same submits that the desired documents were supplied to the respondent-authority soon thereafter. Again, there is no response from the respondent-authority though applicant has submitted two further representations dated 2.4.2001 and 2.7.2001. The applicant has been emoluments only upto February, 2000.

I have considered the submissions made by the 4. facts and aforestated and the counsel learned circumstances and find that the ends of justice will be directing the by OΑ in the present duly met respondent-authority at this very stage even without issuing notices to consider the matter in the light of the various representations made by the applicant expeditiously and pass a reasoned and a speaking order latest by <u>December 31, 2001</u>. While considering the applicant's claim, the respondent-authority will take into consideration all that has been stated by her in the present OA, a copy of which will be supplied to the respondent-authority.

- 5. The present OA is disposed of at the admission stage itself. No costs.
- 6. Registry is directed to send a copy of the OA along with this order to the respondents.

(S.A.T. Rizvi Member (A)

/sunil/

7